



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993/162/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti Selina Begum,
District & Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati the 6th January, 2020.

Sub: **Casual leave.**

Ref:- Your letter No. DJKA/01/2020 dtd. 02.01.2020.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 5 (five) days on 03.01.2020, 04.01.2020, 06.01.2020, 07.01.2020 and 08.01.2020 along with station leave permission from the morning of 03.01.2020 till the morning of 09.01.2020, has been granted/rejected. The Addl. District and Sessions Judge, Kamrup, Amingaon and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-310/1993/163/A, dated 6.1.20

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)